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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O.A.No.260/00498 of 2016
Cuttack this the 29th day of July, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

...
Surendra Meher, aged about 34 years, S/o Pitambar Meher, Vill/P.O-
Kusanpuri, P.S.-Barpali, Dist-Bargarh.

...Applicant

By the Advocate(s)-Mr. T.R. Meher

-VERSUS-

1. Union of India represented through the Secretary, Department of Post, India, New Delhi.
2. Chief Post Master General, Orissa Circle, At/PO Bhubaneswar, Pin-751001, District – Khurda, Odisha.
3. Post Master General, Sambalpur, At/P.O/P.S/ist-Sambalpur.
4. Superintendent of Post Offices, Sambalpur, At/P.O/P.S/ist-Sambalpur.

...Respondents

By the Advocate(s)- Mr. P.K. Mohanty

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Sri T. R. Meher, Ld. Counsel appearing for the Applicant and Sri P.K. Mohanty, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Sri Meher submits that the applicant in this O.A. has challenged the illegality committed by the Respondents in not giving appointment to the applicant although he has been selected and has undergone successful training for the post of Gramin Dak Sevak Branch Post Master, Gaisana Branch Office in Tora Sub Post Office under Bargarh Head Post Office. The further facts brought to my notice by the Ld. Counsel for the applicant are that the applicant belongs to ST category and he had applied



for the post of Gramin Dak Sevak Branch Post Master in response to advertisement dated 30.10.2014. He was selected and vide letter dated 30.06.2015, he was intimated that he has been provisionally selected for engagement for the said post and accordingly he was asked to submit the required certificates and documents for verification. Thereafter the applicant was asked to undergo a training programme vide letter 13.07.2015. The applicant having gone through the training programme had successfully completed the same. The programme was conducted from 16.07.15 to 20.07.15. But thereafter, he was not issued with any letter of appointment. After completion of training programme the applicant had a reasonable expectation of getting an appointment letter. However, since he was not issued with the offer of appointment, he made a representation to the Superintendent of Post Offies, Sambalur Division, Sambalpur on 15.02.2016. Even though the representation was filed in the month of February, 2016 till today he has not received any reply from the concern authority. The applicant filed W.P. (C) No.7352/16 agitating his grievance and Hon'ble High Court vide order dated 16.05.16 the Hon'ble High Court granted liberty to the applicant to approach this Tribunal. This is the background against which the applicant is before this Tribunal seeking for a direction to the concerned authorities to issue letter of appointment in his favour.

3. I perused the documents placed before me. It appears quite strange that the Department which had selected the applicant through a process of open selection and had imparted training to him, is not issuing the letter of appointment to fill up the vacancy. The departmental authorities



~~Q could~~ have even informed the applicant about the reason for delay in issuing of the appointment letter in which case the applicant could have ~~felt relieved~~ ~~Realized on this.~~ Therefore, non response of the Superintendent of Post Offies, Sambalur Division, Sambalpur (Respondent No.4) to representation of the applicant dated 15.02.16 does not speak well of the action of the authorities.

4. At the stage of admission, I do not intend to go into the merit of this matter since the case is about issue of an appointment letter after completion of the entire process of ~~selection~~ as well as training. Therefore, I direct Respondent No.4 to dispose of the representation dated 15.02.2016 with a reasoned and speaking order to be communicated to the applicant within a period of 30 days from the date of receipt of this order. The ~~applicant's~~ ^{an} prayer being specific it is also directed that if the facts as mentioned by the applicant are verified to be correct, he should also be issued with an appointment order, if ~~there~~ he has been selected for the same post.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Sri Meher, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 4 by Speed Post for which he undertakes to file the postal requisites by 01.08.2016.


(R.C.MISRA)
MEMBER(A)